

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

- 1) For admission and hearing.
- 2) M.A. 99/02 without Counter for consideration.
- 3) Counter to off not fibed.

BranchM
28/1/03

- 1) For admission and hearing.
- 2) M.A. 99/02 without objection for consideration.
- 3) Counter fibed. Copy not served.

BranchM
18/2/03

- 1) For admission and hearing.
- 2) M.A. 99/02 without objection for consideration.
- 3) Counter - copy not served.

BranchM
25/2/03Order dated 5.3.2003

Neither the applicant present in person nor his counsel when called. However, Shri R.C.Rath, learned Standing Counsel for the Respondents is present and confirms that copy of counter has been served on the applicant No.1 on 16.2.2003. On the facts of the case, it is submitted by Shri Rath that the husband of the applicant Shri Duryodhan Majhi was dismissed from service in consequence of a disciplinary proceedings initiated against him, because of his misconduct. The present applicant No.1 had also submitted a petition before the General Manager, S.E.Railway, praying for reinstatement of her husband Shri Duryodhan Majhi. Her request made in the petition was duly considered and disposed of vide Annexure-4 asking her husband to personally make an appeal to the General Manager, S.E.Railway for consideration of the matter. Accordingly Shri Duryodhan Majhi submitted the representation dated 23.5.2002 to the General Manager, S.E.Railways, who, after due consideration of the same disposed it of by his order dated 1.2.2002, rejecting the appeal on the ground that "a person who is sentenced for rigorous imprisonment for three months etc. is not a fit person for employment in Railway Service". It is against this order, the applicant had approached this Tribunal seeking its intervention to direct Res. 1 and 2 to reconsider her representation for grant of pension and her employment under rehabilitation

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

- 1) For adjournment and hearing.
- 2) M.A. 99/02 without Comptee for Consideration.
- 3) Comptee to O.A. not filed.

BenchM.P.
22/10/02

- 1) For adjournment and hearing.
- 2) M.A. 99/02 for Consideration.
- 3) Comptee to O.A. not filed.

BenchM.P.
26/11/02

- 1) For adjournment and hearing.
- 2) M.A. 99/02 for Consideration.
- 3) Comptee to O.A. not filed.

BenchM.P.
12/12/02

underxx scheme under the Department. However, as stated earlier, the matter has not been pressed either by the learned counsel for the applicant or by the applicant herself. In these circumstances, as also on the facts submitted by the learned Standing Counsel, I am inclined to dispose of this case as not being pressed.

M.A. 99/02 is also disposed of. No costs


VICE-CHAIRMAN 573